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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


**MA 1 of 2018 in CP(CAA) No. 122/NCLT/AHM/2017
c.w. CA(CAA) No. 91/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Idea Cellular Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sandeep Singhi	Advocate	Applicant	
2.	Pranjal Buch	"	"	
3.	Parini Shah for Singhi & Co.	"	"	

ORDER


Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch with Learned Advocate Ms. Parini Shah present for Applicant in MA 1/2018.

Learned Counsel appearing for applicant represented that Company may require till 31.03.2018 for obtaining necessary approvals from various Authorities/ Departments that are condition precedent before filing the merger order with the ROC and scheme provides for such course of action in clause 4.8 of the scheme.

This Tribunal vide its order dated 11.01.2018 given liberty to the petitioner to file application or applications seeking extension of time for lodgement of this order beyond the period of 30 days by giving cogent reasons.

In view of the reasons given in the application, applicant is granted time for lodgement of order till 31.03.2018.

MA 1/2018 is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 9th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL